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## (2024) 07 TDSAT CK 0020

## **Telecom Disputes Settlement And Appellate Tribunal**

Case No: Broadcasting Petition No. 85 Of 2017

Times Global Broadcasting Company Ltd & Anr

**APPELLANT** 

Vs

Vxl Digital Pvt. Ltd. & Ors

RESPONDENT

Date of Decision: July 16, 2024

Hon'ble Judges: Ram Krishna Gautam, Member

Bench: Single Bench

Advocate: Aanchal Khanna, Yash Agarwal, Swasti Misra, Tannishtha Chatterji

## **Judgement**

- 1. Case taken up. Learned Counsel for both side are present.
- 2. Again this statement was made by Counsel for Respondent No. 05 that as per her instruction, some settlement talk is there. Whereas, it was

categorically and vehemently opposed by Counsel for Petitioner as well as Petitioner, present in person. There had been a direction for bringing on

record, settlement, if any, otherwise matter shall be heard.

- 3. Again a Request on the ground of arguing Counsel, is being made by Respondent No. 05. Proceeding against Respondent No. 01 to 04 is running ex-parte.
- 4. Hence, as the request is on the ground of Counsel, with an assurance that no further adjournment shall been taken, list the matter on 05.09.2024

"for final argumentsâ€.